

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, MADURAI.

PRESENT: THIRU. M.THANDAVAN, B.L.,

(I Additional District & Sessions Judge, Madurai)

PRINCIPAL SESSIONS JUDGE (i/c.) MADURAI.

(AUTHORISED U/S.10(3) OF CR.P.C.)

Thursday, this the 20th day of August -2020.

Crl.M.P.No.3742/2020,3743/2020,3744/2020 & 3745/2020.

Selvam, S/o.Sundararajan

... Petitioner/Accused.

In Crl.M.P.No.3742/2020,3743/2020,
3744/2020 & 3745/2020.

Vs

State through the Inspector of Police,

... Respondent/Complainant.

S.S.Colony P.S. Cr.No.1434/2020

In Crmp No.3742/2020.

State through the Inspector of Police,

... Respondent/Complainant.

S.S.Colony P.S. Cr.No.1436/2020

In Crmp No.3743/2020.

State through the Inspector of Police,

... Respondent/Complainant.

S.S.Colony P.S. Cr.No.1437/2020

In Crmp No.3744/2020.

State through the Inspector of Police,

... Respondent/Complainant.

S.S.Colony P.S. Cr.No.1450/2020

In Crmp No.3745/2020.

These petitions taken up today for hearing at request through e.mail/
e.petition and after hearing the arguments of Thiru.C.Prabhakaran, Advocate for
the petitioner in all petitions and of Thiru.M. Tamil Chelvan, the Public
Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail applications u/s. 438 of Cr.p.c.
2. The offence alleged is U/s. 379 IPC.
3. Heard.

4. It is represented by the petitioner's counsel that the petition is not pressed. Therefore these petitions are hereby dismissed as “ Not pressed”.

5. In the result, these petitions are dismissed as “ Not pressed”.

Pronounced by me in Camp Court on the 20th day of August -2020.

Sd/-M.Thandavan,

Principal Sessions Judge (i/c.),Madurai.

Copy to

1. The Judicial Magistrate concerned.